Court No. - 3

WWW.LIVELAW.IN

Case :- WRIT - C No. - 990 of 2022

Petitioner: - Sheetal Kumari

Respondent: - U.O.I Thru. Secy.Minisrty Of Youth Affairs And

Sports And 3 Others

Counsel for Petitioner: - Avinash Chandra, Akhilesh Kumar

Kalra, Narendra Shanker Shukla

Counsel for Respondent :- A.S.G.I., Alok Saran, Punit Kumar

Yadav

Hon'ble Attau Rahman Masoodi, J. Hon'ble Narendra Kumar Johari, J.

Heard Sri Akhilesh Kalra assisted by Sri Avinash Chandra, learned counsel for the petitioner and Sri S.B. Pandey, learned A.S.G.I. assisted by Sri Devrishi Kumar learned counsel for Union of India. Sri Vineet Dhanda, learned counsel for opposite party No.2 i.e. Sports Authority of India has appeared through video conferencing. Sri Alok Saran, learned counsel has appeared for Handball Federation of India. Sri Ruchir Mishra, learned counsel has put in appearance on behalf of opposite party No.5 i.e. Indian Olympic Association.

A copy of the selected prayers as contained in Annexure-3 to the writ petition may be communicated to Sri Vineet Dhanda, learned counsel appearing for Sports Authority of India, within 24 hours. It is assured that necessary steps for sponsoring the team to participate in the 16th Asian Women Junior Handball Championship shall be ensured at the end of the Sports Authority of India without fail. It is also expected that necessary funds for sponsoring the team may also be released timely so that participation is ensured in true letter and spirit of the orders passed by this Court.

The detailed reply may be filed within ten days on all the

aspects so that effective functioning of the Sports Authority of

India in association with the sports federations is streamlined to

effectuate the sports spirit as a part of educational development

in public interest.

List on 11th April, 2022.

The name of Sri Devrishi Kumar as well as Sri Ruchir Mishra,

as counsel for respondents be shown in the cause list when the

case is next listed.

Order Date :- 4.3.2022

Reena/-

Digitally signed by REENA KANNAUJIYA Date: 2022.03.04 18:30:58 IST Reason: Location: High Court of Judicature at Allahabad, Lucknow Bench